

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-109 (PB)/2017

IN THE MATTER OF:

Tata Capital Financial Ltd.	Applicant/petitioner
Vs.		
Svogi Oil Gas and Energy Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

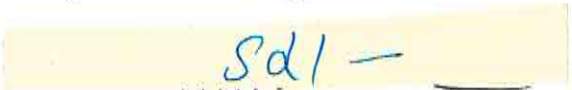
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Financial Creditor	:	Mr. Raktim Gogoi, Mr. Parinay T. Vasandani, Ms. Medhavi Singh, Mr. Kartikeya Singh, Advocates
For the Respondent	:	

ORDER

Let this matter be listed before the three Member Bench along with Company Application Nos. (IB) 190 (PB)/2017-Union Bank of India v. Era Infra Engineering Ltd. & (IB) 110 (PB)/2017-Alchemist Asset Reconstruction Co. Ltd. v. Tirupati Buildings & offices Pvt. Ltd.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.08.2017
V. Sethi